



Domestic Food Products

Licensing and Registration

All Food Businesses in India across the food value chain are required to be licensed or registered under the provisions of the FSS Act 2006.

An online system for Food Licensing & Registration & all States/UTs (except Nagaland) are issuing Licenses/Registrations through online mode.

Common Service Centres are also authorized to register food businesses, which has enhanced the outreach of the system.

34,323
Central licenses

8,02,571
State/UT licenses

30,42,922
Registration

Enforcement through Surveillance & Inspections (consistency, transparency, standardization)

Risk Based Inspection System (RBIS) is developed to rationalize Government resources by focusing on products & businesses to which greater risk is attached.

Schedule regular inspections based on a risk classification (implemented at FSSAI and State FDA levels)

Conducting inspections following a risk-based process control approach (implemented by officers at local level)

Food Safety Compliance through Regular Inspections & Sampling
A nation-wide IT platform to verify compliance of food safety and hygiene standards by food businesses as per regulatory requirements through inspections and sampling.